

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT)(Insolvency) No. 934 of 2020**

**IN THE MATTER OF:**

**M/s Dreamz Infra India Limited  
Through Mr. Ashok Kriplani (RP)**

**...Appellant**

**Vs**

**Pratap Chandra Padhy**

**....Respondent**

**Present:**

**For Appellants: Mr. Sunder Khatri and Ms. Ritika Achint  
Advocates**

**For Respondent: None.**

**ORDER**  
**(Through Virtual Mode)**

**23.11.2020** It appears that the Registered Covered Notice sent to the Respondent got returned with an endorsement by the Postal Authority as 'Left'. Hence, the Learned Counsel for the Appellant is directed to take fresh steps for issuance of Notice to the Respondent and in this regard, he is directed to pay the Process Fee along with Requisites within three days from today.

The Registry is directed to list the matter on **23<sup>rd</sup> December, 2020**.

Till the next date of hearing, Interim Order dated 29.10.2020 shall continue.

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)